

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 898-JK (LD ) of 2024**

**DATED:- 12 - 01 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 12.01.2024

No:- LAW-OIC/1/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 898-JK(LD) of 2024 dated 12.01.2024

S. No.	Title of the case	OIC
1	Sajad Ahmad Bhat and Anr Vs UT of J&K FIR No.119/2020 u/s 18,20,23,39 ULA (P) Act, 7/25 I.A Act, P/s Rajpora	Sh Showket Ahmad Wani, Dy.SP Hqrs Pulwama,
2	Bilal Ahmad Mir V/s U.T of J&K and others in W.P (C) No. 1278/2023.	Shri Farhan Jehanzeb Naqash, Dy. S.P (Personnel) PHQ, J&K,
3	U.T. of J&K V. Sajed Ahmed Mir and Anr	Sh. Davinder Singh Bandral , DySP , SDPO Marwah
4	WPC No. 1955/2023 titled Zuffer Habib Dar Vs Union of India and Ors	Sh Murtaza Ahmad DYSP PID No. EXK-952273 of CID CI Kashmir
5	UT of J&K Vs Aijaz Ahmad Khan, FIR No.202/2009 u/s 363,376 RPC	Sh. Mohd Aftab Awan, KPS SDPO Magam

